

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2024

Subject : Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/ compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondents : Rewa Ultra Mega Solar Limited and Ors.

Date of Hearing : **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NREL
Shri Harsha V Rao, Advocate, NREL
Ms. Aishwarya Subramani, Advocate, NREL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking an extension in the Scheduled Commercial Operation Date under the Power Purchase Agreement dated 25.11.2021 and an appropriate adjustment/compensation to offset the financial/commercial impact of Change in Law events for the Petitioner's 325 MW grid-connected Solar Power PV Project in Shajapur, Madhya Pradesh. Learned counsel also added that in the instant case, the issue of Working Group Report, 2022 being a Change in Law event is only a peripheral issue, and hence, the present case may not be linked with the batch of matters where the said issue is the primary issue involved therein.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead CTUIL, Grid India-WRLDC and the party to the Petition to file a revised memo of parties within three days;
- (b) Admit and issue notice to the Respondents, subject to just exceptions;
- (c) The Respondents, including CTUIL and Grid India-WRLDC to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
- (d) The Petitioner to submit on affidavit within three weeks the detailed bifurcation financial implication of each of the Change in Law events, namely,

increase in GST rates and additional impact to comply with the Working Group Report, 2022, as claimed in the Petition along with supporting documents.

3. The Petition will be listed for hearing on **16.1.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)